

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

I.A.Nos.16-21/2013 in Civil Appeal No(s).11112-11117/2013

M/S BAJAJ HINDUSTHAN LTD

Appellant(s)

VERSUS

U.O.I & ORS

Respondent(s)

(For stay and office report)

Date :25/07/2014 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ANIL R. DAVE
HON'BLE MR. JUSTICE VIKRAMAJIT SEN

For Appellant(s)

Mr. S.K. Bagaria, Sr. Adv.
Mr. Sanjeev Kumar Singh, Adv.
Ms. Ruby Singh Ahuja, Adv.
Mr. Ishaan Gaur, Adv.
Ms. Manik Karanjawala, Adv.
For M/s. Karanjawala & Co., Adv.

For Respondent(s)

Mr. P.S. Patwalia, ASG
Ms. Binu Tamta, Adv.
Mr. Kumar Ajit Singh, Adv.
Mr. B. Krishna Prasad, Adv.UPON hearing the counsel the Court made the following
O R D E R

Applications be heard along with the main matter.
Looking at the facts of the case, the appeal be
notified for final disposal in the month of January,
2015.

In the meantime, no coercive action shall be taken
for recovery of the penalty to the CENVAT Credit payable.
CENVAT Credit shall be paid within three months from
today.

Signature Not Verified

(Sarita Purohit)
Digitally signed by
Sarita Purohit
Date: 2014.07.31

16:45:52 IST

Reason: Court Master

(Sneh Bala Mehra)

Assistant Registrar